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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK.

Original Application No. 364 of 1992.

CUTTACK, this the 23rd day of March, 1999.

Tushar Kanta Chhotaray.

Applicant.

-Versus-

Union of India & Others.

Respondents.

### ( FOR IMSTRUCTIONS )

1. Whether it be referred to the reporters or not?

2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

VICE-CHAIRMAN 3.99

(G. NARASIMHAM)
MEMBER(JUDICIAL)

(14)

#### CENTRAL ADMINISTRATIVE TRIBUNAL OUTTACK BENCH: CUTTACK.

Original Application NO. 364 of 1992.

CUTTACK, this the 23<sup>rd</sup> day of March, 1999.

CORAM:

THE HONOURABLE MR. SOMNATH SOM, VICE-CHAIRMAN
A N D
THE HONOURABLE MR. G. NARASIMHAM, MEMBER (JUDL.)

Shri Tushar Kanta Chhotaray, aged about 34 years, son of Shri Sarat Ch. Chhotaray, Postal Assistant, Koraput H.O., Village-Samantaraypur, Po/Ps.
Bhubaneswar-2, at present At/Po. Koraput, Dist. Koraput.

APPLICANT.

By legal practitioner: M/s .S.K.Mohanty, S.P.Mohanty, Advocates.

#### -Versus-

- Union of India represented by its Secretary, Department of Posts, Dak Bhawan, New Delhi.
- 2. Sr.Superintendent of Post Offices,
   Koraput Division, Jeypore,
   At/Po/Ps.Jeypore,
   Dist.Koraput.
- 3. Director of Postd Services,
  Office of the Postmaster General,
  Berhampur Region, Berhampur,
  At/Po/Ps. Berhampur, Dist. Ganjam.

RESPONDEN IS

By legal practitioner: Mr.S.B.Jena, Additional Standing Counsel(Central).

## Mar. G. NARASIMHAM, MEMBER (JUDICIAL):

Applicant, Tushar Kanta Chhotray, while serving as Postal Assistant, Koraput Head Effice, was convicted by the learned JMFC, Jeypore in GR Case No. 525/88 (TR No. 177/91) u/s.

409 IPC and sentenced to undergo RI for a period of one year through judgment dated 06-07-1992 on the allegation that from 05-10-1987 to 09-03-1988, while serving as Sub Post Master in

4

Bidyadhar Sub Post Office, Jeypore, committed Criminal breach of Trust of R. 7,560/- in his capacity as Sub Post Master.

After pronouncement of the Judgment by the learned JMFC,

Jeypore(K), Respondent No.2 by order dated 22-07-1992,

placed the applicant under suspension with immediate effect vide Annexure-1.0n the same date, Respondent No.2 also issued a notice under Annexure-2, directing the applicant to appear before him on 7-3-1992 at 11.a.m. for enquiry and personal hearing on the aforesaid judgment. These facts are not in dispute.

- 2. Applicant, in this application filled on 3-8-92 seeks a direction to the Respondents not to take any action under Annexure-2, till disposal of the Crl.Appeal filed by him as against the judgment of the learned JMFC.Jeypore(K).
- Respondents in their counter take the plea that the notice under Annexure-2 is a notice under Rule-19 of the CCS(CCA) Rules, 1965 and in view of the conviction and sentenced of imprisonment awarded against the applicant in a case of misappropriation of Govt. funds/money, enquiry under Annexure-R/2 can not be suspended in anticipation of the result of the Crl. appeal filed by him. Prayer for interim relief for stay of operation of notice under Annexure-2 has been disallowed by order dt. 3.8.92 with an observation that the result of this application would govern the future service benefits of the Applicant.
- 4. We have heard the learned counsels for both sides and perused the records.
- 5. It is true that Annexure-2 does not specifically

-3-

envisage that it is a notice under Rule 19 of the CCS(CCA) Rules, 1965 but the applicant, himself, in his application stated that such notice appears to have been under Rule 19 of the CCS(CCA) Rules, 1965. This being so, the question of he being prejudiced for not knowing for what purposes such notice was served on him does not arise. No authority has been citated on the side of the applicant that under such circumstances pending appeal against the judgment of conviction enquiry under Rule 19 has to be stayed. As such, we do not see any illegality or irregularity in issuing such notice under Annexure-2.

6. In the result, we do not find any merit in this application which is accordingly dismissed but in the circumstances, there shall be no order as to costs.

VICE-CHAIRMAN 3.99

(G. NARASIMHAM)
MEMBER(JUDICIAL)